

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TENTH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION (SR) No: 4184 of 2026

Between:

1. Vikas Doshi, S/o. Mr. Jain Sukh Doshi, Aged about 44 years, Occupation: Business, R/o. H.No.3-4-376/28/1, Lingampally, Hyderabad - 500027
2. Falguni Shah, W/o. Mitesh P Shah, Aged 46 years, Occupation: Business, R/o. Plot No.36, Jahawar Nagar Colony, Secunderabad, Ram Mandir, Secunderabad, Hyderabad District, Telangana State - 500003
3. Y. Vishweshwar Rao, S/o. Hanumantha Rao, Aged 50 years, Occupation: Business, R/o H.No 1-8- 155/1/A, Chikkadpally, Aurora College, Chikkadpally, Musheerabad, Hyderabad District, Telangana State-500020.

...Petitioners

AND

1. M/s. Regency Constructions, a partnership firm having its registered office at Plot No. 57, Near Gayathri Gnanamandir, Swarnadhamnagar, Old Bowenpally, Medchal- Malkajgiri District, Telangana. Represented by its Partners.
2. B. Mohan Rao, S/o. Late B.Ramulu, aged 49 years, Occupation. Business, Flat No.403, K.J.R. Complex-II, SCHB Colony, Diamond Point, Sikh Village, Secunderabad, Hyderabad District, Telangana State.
3. Lalith Kumar Singhi, S/o PrithviRaj Singhi, Aged 52 years, Occupation. Business, R/o. Flat No.304, KJR Complex II, SCHB Colony, Sikh Village, Secunderabad, Hyderabad District, Telangana State 500009.
4. Babulal Bengani, S/o.Dalam Chand Bengani, Aged 63 Years Occupation. Business, R/o. 5-3-33, Plot No, 13, Jeera Compound, Laxminivas apartments, Secunderabad, Hyderabad District, Telangana State-500003
5. Mr. Kshatri Sunil Singh, S/o. Mr. Baba Mahavir Singh, Aged about 41 Years, Occupation. Private Employee, Resident of H.No.1-13/5,67, Flat No.102, Esteem Regency, Old Bowenpally, Medchal - Malkajgiri District, Telangana State - 500011.
6. Mrs. Chelakala Suchitra, D/o. Chelakala Balraj Goud, aged about 26 years R/o H.No.2-16, Upparpally, Bibipet, Kamareddy Dist Telangana State 503125

7. Mr. E G Neel Kumar, S/o. Mr. E Ganesh, Aged about 49 Years, Occupation. Private Employee, Resident of H.No.4-105, Devaryamjal Village, Shamirpet Mandal, Ranga Reddy District, Telangana State 500014.
8. Mr. Puram Shravan Kumar, S/o Mr. PuramRamesh, Aged about 39 Years, Occupation. Employee, Resident of Plot No.80, Flat No.202, Sree Sai Residency, Lions Town Colony, Old Bowenpally, Medchal - Malkajgiri District, Telangana State - 500011
9. Mrs. Sindhuja Punnam, D/o. Mr. Laxma Reddy Punnam, aged about 36 years, R/o. H.no. 55-2-520, Satyasai Colony, Road No.5, K U Police Station, Bhimaram (Rural), Warangal Urban, Telangana State - 506015.
10. Mr. Nayin Srinivas, S/o. Mr. NayiniRajam, Aged about 41 Years, Resident of H.No.1-36/2, Korutla Mandal, Mohanrao Peta, Karimnagar, Telangana State - 505453.
11. Mr. Bhojannagari Purushothan, S/o Mr. Bhojannagari Raghunath, Aged about 35 Years, R/o Flat no.101, Sai Balaji Residency, Swarnadhama Nagar, Old Bowenpally, Trimulgherry, Medchal - Malkajgiri District, Telangana State - 500015.
12. Mr. Police Krishnaji Rao, S/o Mr. Police Bheem Rao, Aged about 44 years, R/o H No. 3-112, Kamareddy Mandal, Devanpalle, Nizamabad, Telangana State - 503111.

...Respondents

Arbitration Application filed Under Section 11 (5) & (6) of the Arbitration and Conciliation Act, 1996, R/w Scheme for Appointment of Arbitrator, 1996, praying that in the circumstances stated in accompanying affidavit this Court may be pleased to appoint a Sole Arbitrator as envisaged under Section 11 of the Arbitration and Conciliation Act, 1996 read with Para 2 of the Scheme of Appointment of Arbitrators, 2000 for adjudication of dispute between the Applicants and Respondents as detailed above and grant such other claim or claims for which the Applicant is legally entitled to, in the interest of justice.

**Counsel for the Petitioners: Ms. T. KEERTHI CHANDANA, REPRESENTING
SRI K RAGHAVA RAMANA**

Counsel for the Respondents: _ _ _ _

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

ARBITRATION APPLICATION (SR) No. 4184 of 2026

DATED : 10.04.2026

Between:

Vikas Doshi and two others

... Applicants

AND

M/s. Regency Constructions and eleven others

... Respondents

ORDER:

Ms. T. Keerthi Chandana, learned counsel appears for
Mr. K. Raghava Ramana, learned counsel for applicants.

2. The instant Arbitration Application was filed by the applicants for appointment of a sole Arbitrator under Section 11 of the Arbitration and Conciliation Act, 1996, read with para 2 of the Scheme of Appointment of Arbitrators, 2000, for adjudication of disputes between them and the respondents.

3. Today, on instructions, learned counsel appearing for the applicants seeks permission of this Court to withdraw this Arbitration Application as the parties have settled the dispute through alternative dispute mechanism.

4. Permission is allowed and the instant Arbitration Application is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

Sd/- M. MANJULA
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

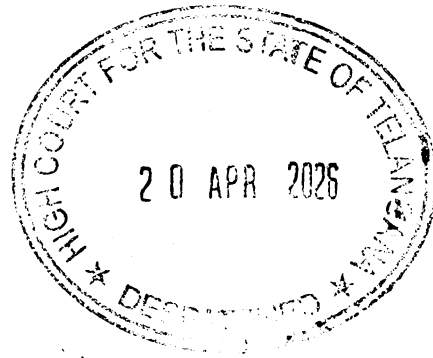
1. One CC to Sri K Raghava Ramana, Advocate [OPUC]
2. Two CD Copies

ABK /ba



HIGH COURT

DATED: 10/04/2026



ORDER

ARBAPPL (SR) No.4184 of 2026

DISMISSING THE ARBAPPL (SR) AS WITHDRAWN
WITHOUT COSTS

(4) MT
20/4/26